

DIVISION BENCH
COURT - II

S-2

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/24(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	STRESSED ASSETS STABILISATION FUND (SASF) VS SHREE HANUMAN SUGAR & INDUSTRIES LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Debasish Chakraborty, Adv.] For the Financial Creditor
Mr. Snehasish Chakraborty, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present.
2. Registry is directed to issue notice to the Corporate Debtor by way of speed post and by e-mail and place the tracking information on record.
3. It is also directed to the Corporate Debtor to file reply affidavit within a period of two weeks.
4. List this matter on **7th March, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**